

**GOVERNMENT OF INDIA
WATER RESOURCES
LOK SABHA**

UNSTARRED QUESTION NO:757
ANSWERED ON:31.07.2006
KRISHNA WATER DISPUTE TRIBUNAL
Deora Shri Milind Murl

Will the Minister of WATER RESOURCES be pleased to state:

(a) whether the Krishna Water Disputes Tribunal (KWDT) recently dismissed the demand of Andhra Pradesh and Maharashtra to direct Karnataka not to store water at Almatti reservoir beyond the crest level of 509 metres; and

(b) if so, the reaction of Andhra Pradesh and Maharashtra to the decision of the Tribunal?

Answer

THE MINISTER OF WATER RESOURCES (PROF. SAIF-UD-DIN SOZ)

(a) The State of Andhra Pradesh has filed an Interlocutory Application in 2005 before Krishna Water Disputes Tribunal (KWDT) praying inter alia for issuing direction to the State of Karnataka not to store water beyond crest level of 509 metres in Almatti dam. Similarly, the State of Maharashtra has filed an Interlocutory Application before the Tribunal for issuing direction to the State of Karnataka to keep all spillway crest gates at Almatti dam storage fully opened from 1st of July to 15th of August each year to allow free and unobstructed passage of floods to Krishna river. The Tribunal by Orders dated 9th June, 2006 has disposed of the aforesaid Applications of the State of Andhra Pradesh and Maharashtra by declining to allow prayers.

(b) The states of Andhra Pradesh and Maharashtra have not sent any reactions on the Orders passed by the Tribunal to the Ministry of Water Resources.